

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 181 OF 2022

IN THE MATTER OF:

DINESH PRASAD CHAURASIA & ORS. - APPLICANTS

VERSUS

STATE OF BIHAR - RESPONDENTS

IN THE MATTER OF:

Kanti Bijlee Utpadan Nigam Ltd. (Now known as NTPC Ltd.,
Kanti) ...Respondent

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NDOH: 21.03.2023

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Filed by:

(ADARSH TRIPATHI)

ADVOCATE FOR THE RESPONDENT-NTPC Ltd.

G-34, basement, Lajpat Nagar, New Delhi-24

PH: 9090416535, Email: adarsht912003@gmail.com

Date: 18.03.2023

New Delhi

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**Reply/Compliance affidavit on behalf Kanti Bijlee
Utpadan Nigam Ltd. (Now known as NTPC Ltd., Kanti)
along with affidavit in terms with order dated
05.01.2023.**

MOST RESPECTFULLY SHOWETH:

1. The original application has been filed by the Applicants making various allegations pertaining to mixing of ash water in normal rainwater from the MTPS owned and operated, NTPC Ltd. (A Maharatna Company) under Ministry of Power, Govt. of India (earlier owned and operated by Kanti Bijlee Utpadan Nigam Ltd.), as well as other related allegations. This Hon'ble Tribunal vide order dated 05.01.2023 was pleased to issue notice / directions to the Answering Respondent, in furtherance of which the present reply / compliance status is being filed before this Hon'ble Tribunal. It is submitted that the present reply/compliance report be read in conjunction with the main reply earlier filed by the Answering Respondent/Non-Applicant.

2. Answering Respondent has filed the affidavit on 07.09.2022 before this Hon. Tribunal and this affidavit is filed to present compliance status before this Hon'ble Tribunal to assist in the adjudication of present matter.

3. It is submitted that the Answering Respondent is a Maharatna Company (A Government of India Enterprise, under Ministry of Power, Govt. of India). The plant was earlier owned by a separate company namely Kanti Bijlee Utpadan Nigam Ltd., and the same was merged in NTPC Ltd. on 26.08.2022. The Answering Respondent owns and operates a thermal power plant located at Village Kanti, District Muzaffarpur, Bihar. The present commissioned capacity of the power plant is 390 MW (2 X 195 MW). The present reply is being filed by Shri Partha Nag, GM (Operations/EMG), who is competent to file the present reply and take all necessary steps in the present matter on behalf of the Answering Respondent. A true copy of the authority letter dated 05.09.2021 in favor of Shri Partha Nag, GM (Operations/EMG) is attached herewith and marked as **Annexure R-1**.

4. Before delving into the allegations raised in the present complaint, as also detailed in the order dated 11.07.2022 and 22.09.2022, it is pertinent to highlight certain relevant facts, which are as follows:

- i. Answering Respondent is having Stage-I ash dyke for disposal of ash till the same is utilized in accordance with the applicable Regulations / Rules with respect to utilization of fly ash by thermal power plants. The above ash dyke area is consisting of three (03) nos. of lagoon namely lagoon-1, lagoon-2 and lagoon-3. The lagoon 1 & 2 has been inherited by erstwhile Bihar State Electricity Board (BSEB). Lagoon 3 has been constructed by Answering Respondent to meet present requirement of ash disposal of the station. This lagoon 3 has been under operation since February 2020 and catering to our present ash disposal requirement of station.
- ii. It is pertinent to mention that as per the order dated 19.04.2022 of this Hon'ble Tribunal, Joint Committee visited above ash dyke area on 19.05.2022 and found that there is no discharge from lagoon 1 to nearby villager's field as alleged in the complaint made by the Applicants.
- iii. It is pertinent to point out that subsequent site visit of Bihar State Pollution Control Board ("**BSPCB**") officials (Member Secretary, BSPCB & his team) was carried out on 30.07.2022. During above visit also, it was observed that no ash slurry water was found to be going in the nearby fields from the plant of the Answering Respondent.

- iv. The joint committee formed as per order dated 22.09.2022 of this Hon'ble Tribunal again visited above ash dyke areas on 28.11.2022 and found that no ash slurry water was found to be going in the nearby fields from the ash dykes/lagoons of the Answering Respondent.
- v. Further it is submitted that MTPS has already taken action to stop ash utilization from lagoon-1 and accordingly present ash lifting agencies have been directed to stop ash lifting from lagoon 1. The copy of MTPS communication dated 30.09.2022 to ash lifting agencies is attached as **Annexure R-2**. The public notice regarding stoppage of fly ash lifting has also been displayed at lagoon-1 of stage-I ash dyke. The photograph of display board is attached as **Annexure R-3**
- vi. Further to enforce closure of all kinds of ash lifting from lagoon-1, MTPS has also informed to local administration (concerned police station with a copy to DM Muzaffarpur and SSP Muzaffarpur). The copy of MTPS letter dated 18.10.2022 is attached as **Annexure R-4**
- vii. In order to further stabilize inherited lagoon in environmentally safe manner, the reclamation plan for lagoon-1 has already been approved. Further proposal for construction of boundary wall around lagoon-1 has already been initiated and same is under tendering stage.

viii. Presently legacy ash is being utilized from Lagoon 2 for NHAI projects & other uses. Further it may be noted that MTPS has already incurred Rs.77.88 Crore expenditure on account of transportation cost during FY: 21-22 and current FY: 2022-23 (up to feb. 2023) for achieving utilization of pond ash.

5. The Answering Respondent further seeks liberty of this Hon'ble Tribunal to put a para-wise present compliance status against the timelines filed before this Hon. Tribunal.

| Sl. No | Factual status as per Joint Committee report submitted to NGT | Compliance status against Scheduled timeline program to comply directions |
|---------------|---|---|
| 1 | The Fly-Ash Dykes were not fenced | Fencing work at lagoon-3 has been duly completed. The work for fencing of lagoon-2 is already awarded and same will be completed within the timeline committed to this Hon'ble Tribunal. |
| 2 | Paved roads were not constructed & the vehicles were in practice to travel on the dusty path full of fly-ash on soiled roads. | WBM road has already been constructed around periphery of ash dyke (lagoon-3) as per engineering design of dyke. <ol style="list-style-type: none"> 1. It is submitted that Cement Concrete (CC) Approach road is already available between lagoon-1 & 2. 2. The balance approach road between lagoon-2 & 3 has already been envisaged and accordingly an advance |

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| | | <p>amount of INR 22 Lacs has already been deposited to DPO Muzaffarpur, Govt. of Bihar as the construction of same is a public work that can be done by respective State Authority. The Answering Respondent has requested the State Government Authorities to complete the work by 31.03.2023, and the Answering Respondent undertakes to provide all necessary support and cooperation for the same.</p> <p>3. The Answering Respondent while depositing the advance amount has made Six (06) communications dated 30.05.2022, 05.08.2022, 30.09.2022, 21.11.2022, 09.12.2022 and 14.12.2022 respectively requesting for completion of the paved road work.</p> <p>4. Further concerned deptt. of Govt. of Bihar has also issued NIT dated 28.02.2023 for above road work.</p> <p>A copy of the letters sent by the Answering Respondent to the District Administration and copy of NIT issued by Planning & Development Deptt. of Bihar are attached herewith and marked as Annexure R-5 (colly).</p> <p>However adequate numbers of water tankers have already been deployed to ensure sprinkling of</p> |
|--|--|---|

| | | |
|---|--|---|
| | | water on peripheral road to control & mitigate fugitive emission |
| 3 | Permanent water sprinkling arrangements on Dykes & around the soiled roads of Dyke & Pond were not established | <p>The work of Permanent water sprinkling arrangement at lagoon-2 & 3 has been completed well within committed timeline and Compliance has been achieved. The copy of Photograph is attached as Annexure R-6.</p> <p>In addition to above, Answering Respondent is operating sufficient number of mobile water tanker sprinklers to keep the peripheral area of Lagoons moist to eliminate any possibility of fugitive emission.</p> |
| 4 | <p>The loading/unloading of vehicle with dry-fly-ash instead of wet fly-ash were found not in practice</p> <p>AND</p> <p>Covering of loaded fly-ash and keeping free-board on the vehicles were found not in practice.</p> | <p>With respect to modality/methodology for lifting of ash while observing applicable compliances, Answering Respondent has created a check-post where a sub-contractor with its staff is duly stationed to inspect each and every truck moving out. The sub-contractor is directly being monitored by NTPC regularly for records, all compliances including free board, covering the ash, lifting only moist ash etc.</p> |
| 5 | The mechanism for washing tyres of the vehicles going outside the Dykes and Pond | The concrete platform having required washing arrangement for washing tyres of the vehicles have been established and the copy of Photograph is attached as Annexure R-7. |

| | | |
|---|---|---|
| | have not established | |
| 6 | The old canal passing near the Dyke no – 1, was not visible, causing erosion of soil and discharge of fly-ash mixing with rainwater | The present Ash disposal area /pond is owned by Answering Respondent and no ash is being dumped by Answering Respondent outside designated ash pond area. In the order dated 11.07.2022, Circle Officer, Kanti, Muzaffarpur has also stated that “it is clear that the NTPC is using his own lands for the storage purpose of fly-ash”. Further it to submitted that ash utilization from lagoon-1 has already been stopped |
| 7 | Tree plantation around outside the soiled roads not planted and not developed green belt around the Dykes and Pond | In line with the commitment vide the earlier reply affidavit tree plantation (500 Nos.) has been done on available and owned land of Answering Respondent. The copy of Photograph is attached as Annexure R-8 . |

6. It is further pertinent to submit compliance status with respect to the Action Taken Report submitted by the Joint Committee in furtherance of the order of this Hon’ble Tribunal in following table:

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|--|--|
| | Fly Ash Dyke (lagoon-3) : | |
| 1 | Stop activities of storage / loading /unloading Transportation of | The MOEF Notification dated 31.12.2021 directs disposal of the current ash as well as legacy ash in a defined timeframe. |

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|---|--|
| | fly ash from fly ash dykes from immediate effect | Answering Respondent by virtue of its contract with NHAI is ensuring that the fly ash is utilized strictly in compliance with the MOEF Notification. Further, as mentioned in preceding paragraphs, the Answering Respondent by putting a check post through its sub-contractor is directly monitoring further compliances such as free board, moist ash, covering, etc., is being ensured. |
| OR | | |
| a | Construction of fencing wall around ash dykes | MTPS has achieved completion of barbed wire fencing around ash dyke (lagoon-3). |
| b | Establishment of permanent pipeline for water sprinkling arrangement around the road and fly ash dykes. | Permanent pipeline for water sprinkling arrangement around on the approach road already laid and permanent water sprinkling system is functional. The Sprinkler system along the periphery of lagoon-3 has also been completed. In addition to above, MTPS/Answering Respondent further undertakes to keep ready sufficient mobile sprinklers as per site requirement to keep the peripheral area of Lagoon-3 moist to eliminate any possibility of fugitive emission. |
| c | Construction of paved road around dykes to suppress fugitive emission during | WBM road has already been constructed around periphery of ash dyke (lagoon-3) as per engineering design of dyke. Permanent water sprinklers have also been installed around |

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|--|--|
| | transportation of vehicles | peripheral road. Further, adequate numbers of water tankers have already been deployed to ensure sprinkling of water on peripheral road to control & mitigate fugitive emission. |
| d | Ensure loading & unloading of wet fly ash from the dykes instead of dry fly ash | Presently lagoon-3 is under charging condition and no ash is being lifted / transported for ash utilization. |
| e | Ensure to allow the loading of vehicles with free board & covering of materials properly and after cleaning tyres before transportation outside from the dykes | Presently lagoon 3 is under charging condition and no ash is being lifted / transported for ash utilization. However, during ash utilization phase, compliance will be ensured. |
| f | Development of green belt side by side around the dykes. | In line with the commitment vide the earlier reply affidavit tree plantation (500 Nos.) has been done on available and owned land of Answering Respondent. |
| | Fly Ash Pond (Lagoon- 1&2) | |
| a | Establishment of permanent pipeline for water sprinkling arrangement around the road and fly ash ponds | Permanent sprinkler for water sprinkling arrangement at lagoon-2 and approach road has been completed within committed timeframe submitted vide the earlier reply affidavit dt. 07.09.2022 & presently sprinkling system is functional. In addition to above Movable |

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|--|--|
| | | <p>water tankers have already been deployed to ensure sprinkling of water on peripheral road to control & mitigate fugitive emission.</p> <p>Further, it may be noted that ash utilization from lagoon-1 has been stopped and local administration has been informed regarding the same.</p> |
| b | Construction of paved road around the pond to suppress fugitive emission during transportation | As mentioned in the preceding paragraphs, the Answering Respondent has taken necessary steps by depositing the amount to District Administration for construction of road and with a request to construct the same at the earliest. As mentioned above, the Answering Respondent shall make best efforts to coordinate with the District Administration to get the work completed. |
| c | Ensure loading & unloading of wet fly ash from the dykes instead of dry fly ash | Answering Respondent is maintaining water content in lagoon by intermittent discharge and further by virtue of its contract with ash lifting agencies for NHAI road works is ensuring that the fly ash is utilized strictly in compliance with the directives. Further, as mentioned in preceding paragraphs, the Answering Respondent by putting a check post through its sub-contractor is directly monitoring further compliances such moist ash, covering of trucks etc. |

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|--|--|
| d | Ensure to allow the loading of vehicles with free board & covering of materials properly and after cleaning tyres for transportation | Answering Respondent by virtue of its contract with ash lifting agencies for NHAI road works is ensuring that the fly ash is utilized strictly in compliance with environmental norms. Further, as mentioned in preceding paragraphs, the Answering Respondent by putting a check-post through its sub-contractor is directly monitoring further compliances such as free board, moist ash, covering, etc. |
| e | Development of green belt side by side around the road around the pond | Tree plantation already has been done in line with our commitment in available and owned land of Answering Respondent at lagoon-3. There is no land owned around lagoon-1&2 by Answering Respondent. |
| | AND | |
| | In addition to above directions, ensure water sprinkling arrangement in every 6 Hrs in a day on the road, dykes and pond area & ensure the loading, unloading of vehicles will be conducted with wet fly ash instead of dry fly ash from immediate effect. | Permanent sprinkler for water sprinkling arrangement at lagoon-2 & 3 along with approach road has been completed within committed timeframe vide the earlier affidavit & presently sprinkling system is functional. Sufficient numbers of Movable water tankers have already been deployed to ensure sprinkling of water on peripheral road/ approach roads to mitigate |

| Sl. No | BSPCB Directives | Compliance status against Scheduled timeline program to comply directions |
|---------------|-------------------------|--|
| | | fugitive emission from lagoon- 1, 2 and 3 |

7. As per above submissions /factual status, it is evident that Respondent has strictly adhered to timelines filed before this Hon. tribunal by achieving compliance within committed timeline.
8. MTPS/Answering Respondent has already achieved various compliance in line with timeline submitted to BSPCB and balance compliance shall be achieved by MTPS as per revised timeline submitted to BSPCB.
9. As directed by Hon'ble National Green Tribunal vide order dated 22.09.2022 that Project Proponent should create an (inhouse) Environment Cell, if not already created, having an Expert with qualification and experience in the field of environmental science and forestry/environmental engineering for proper monitoring and evaluation of environmental safeguards on regular basis. In this regard it is submitted that dedicated Environment Management Cell under the control of senior executive is already available and functional. Environmental cell at site is further supported / reinforced by corporate environment management group of NTPC Ltd. having executive

equipped with required qualification in Environmental Engineering.

10. As per direction of this Hon'ble Tribunal vide order dated 05.01.2023, the response to various observation made by Joint Committee comprising of (i) representative of the Secretary, Agriculture Department, Govt. of Bihar (ii) representative of Secretary, PHED, Govt. of Bihar (iii) representative of State PCB (iv) the Circle Officer, Kanti, Muzaffarpur, (v) the District Agriculture Officer, Muzaffarpur (vi) the Collector, Muzaffarpur is as follows:
 - i. The above committee has conducted the site visit and various soil samples were taken by concerned officials from the agricultural fields in the presence applicant and other villagers. The scientific report as submitted by above joint committee has stated as follows “**there is no substantial difference in the fertility of the soil sample collected from the alleged affected and unaffected agricultural lands. As such there is no degradation of soil due to fly-ash entering the farmers land.**” From above report it is clear that there is no damage to nearby crops / agriculture fields due to our ash dyke. Further it also evident from the fact that various crops cultivated at the time of visit of above committee were healthy and showed no sign of adverse effect on them. In addition to above, various additional measures like stoppage of ash lifting from lagoon-1, installation of permanent sprinklers,

sufficient deployment of movable water sprinklers have been adopted by MTPS to further mitigate fugitive emission.

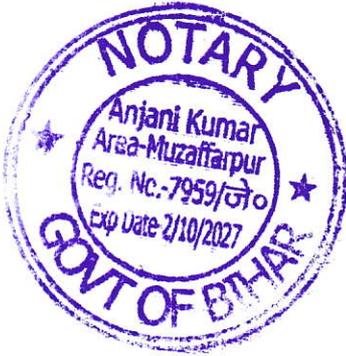
- ii. The observation regarding some deposition on the fruit bearing tree as alleged by three nos. villagers as indicated in the above report, in this regard, it is submitted that there is no evidence that above deposition is due to our ash dyke and same is affecting produce of their fruit bearing tree.
11. It is submitted that the present compliance status is filed in terms of order dated 05.01.2023 to respond to the concerns reflected by this Hon'ble Tribunal. Further, the Answering Respondent submits that it shall provide all necessary information and material as maybe further required by this Hon'ble Tribunal for just adjudication of the present application. The Answering Respondent hereby reserves its right to further supplement the present reply, with the leave of this Hon'ble Tribunal.

PRAYER

In these circumstances, it is therefore, respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

a) Dismiss the present application in view of the above all compliances made by the Answering Respondent;

b) Pass any other order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



1 Partha Nag
17.03.2023
पार्थ नाग / PARTHA NAG
General Manager (OPM)
उत्पादन निगम लिमिटेड
Bihar
Filed by:

(ADARSH TRIPATHI)

ADVOCATE FOR THE RESPONDENT-NTPC Ltd.

Date: 17.03.2023

Handwritten signature and date: 17/3/2023

Affirmed Sworn Before Me
Anjani Kumar
Notary
Civil Court Muzaffarpur

Advocate

Handwritten signature: Ashish Kumar

17/03/2023

17 MAR 2023

17 MAR 2023

IN THE HON'BLE NATIONAL GREEN TRIBU

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 181 OF 2022

IN THE MATTER OF:

DINESH PRASAD CHAURASIA & ORS. - APPLICANTS

VERSUS

STATE OF BIHAR - RESPONDENTS

IN THE MATTER OF:

Kanti Bijlee Utpadan Nigam Ltd. (Now known as NTPC Ltd.,
Kanti) ...Respondent/Applicant

AFFIDAVIT

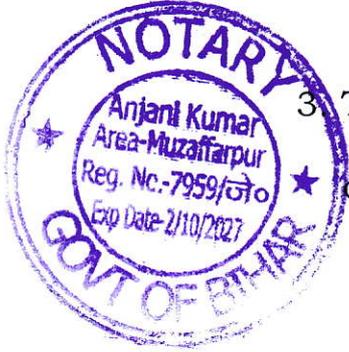
I, Partha Nag, S/o Late Sh. A N Nag, aged 56 years, working with the Answering Respondent Company as General Manager (Operations), having office at NTPC Kant, PO Kanti Thermal, District Muzaffarpur, Bihar, do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the Answering Respondent in the above said application/case and as such well conversant with the facts and circumstances of the present case.



2. That the above said reply has been drafted under my instructions and I have read the contents of the same.

I state that contents of the accompanying application are true and correct to my knowledge and belief.



3. That the Annexures filed along with this reply are true copies of their respective originals.

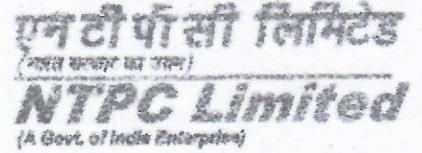
Verification:

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and no part of the above affidavit is false and nothing material has been concealed there from.

Verified at Muzaffarpur on 17th day of March, 2023.

Partha Nag
17.03.2023
Deponent
पार्थ नाग/PARTHA NAG
महानिदेशक (प्रबन्धन) / General Manager (OPN)
कॉटी बिजली उत्पादन निगम लिमिटेड
Kanti Bijlee 'Upaden Nigam Ltd
मउपीएन, कोटी नगर, नदी तट, मुजफ्फरपुर
MUPS K. ... normal Dist. Muzaffar...

Partha Nag
17-03-2023
Deponent
पार्थ नाग/PARTHA NAG
महानिदेशक (प्रबन्धन) / General Manager (OPN)
कॉटी बिजली उत्पादन निगम लिमिटेड
Kanti Bijlee 'Upaden Nigam Ltd
मउपीएन, कोटी नगर, नदी तट, मुजफ्फरपुर
MUPS K. ... normal Dist. Muzaffar...



Muzaffarpur TPS

Ref No.: 7070/KBUNL/LAW/

Date: 05.09.2022

Letter of Authorization

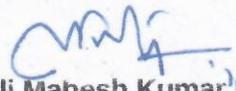
(To Whomsoever It May Concern)

I, the undersigned, hereby authorize Shri Partha Nag, Employee No- 004498, General Manager (Operation), NTPC- Muzaffarpur Thermal Power Station-KBUNL, to act on my behalf and NTPC-MTPS, KBUNL in all manners relating to signing of Vakalatnama and to verifying and signing Affidavit, Petition, application, Written Statement /Counter Affidavit /Reply, Rejoinder and all other related documents and to give evidence on behalf of NTPC-MTPS, KBUNL (if required) in connection with the Original Application No.181/2022 filed by Shri Dinesh Prasad Chaurasia (Dinesh Prasad Chaurasia & Ors against State of Bihar) before the Hon'ble National Green Tribunal, Principal Bench New Delhi.

Any act carried out by the aforesaid Shri Partha Nag on my behalf shall have the same effect as acts of my own with regard to Original Application No.181/2022 and related matter before the Court stated above.

This authorization for Shri Partha Nag, General Manager (Operation), NTPC-MTPS,KBUNL-Kanti is hereby issued and is valid for the aforesaid purposes only. His signature is attested on the left side below.

Sincerely
For and on behalf of NTPC, MTPS


(Kintali Mahesh Kumar Prusty)
HOP, In-charge, NTPC-MTPS

K.M.K. PRUSTY
के.एम.के.पृष्ठी
GM (O&M)
NTPC/KBUNL
KANTI, MUZAFFARPUR

Signature of Authorization Holder


(Partha Nag)

PARTHA NAG
पार्थ नाग
GM (Operation/EMG/AU/Chemistry)
NTPC/Kanti
Kanti, Muzaffarpur

Stoppage of pond ash lifting from lagoon-I

Prem K <PREMKUMAR@NTPC.CO.IN>

Fri 9/30/2022 5:51 PM

To: Rhetoric Technologies <rhetoric.kahalgaon@gmail.com>;Aakar Engineers & Contractors <bainsmonika16@yahoo.com>;AAKAR INFRA ENGINEERS PVT LTD <aakarinfra@ymail.com>;ashtechindia@vsnl.net <ashtechindia@vsnl.net>

Cc: HOP KBUNL <hopkbunl@ntpc.co.in>;KMK Prusty <KMKPRUSTY@NTPC.CO.IN>;Partha <PARTHANAG@NTPC.CO.IN>;Dipak Nath <DIPAKNATH@NTPC.CO.IN>

As our Lagoon-I(Ash Dyke stage-1) is under reclamation , MTPS Management has given decision/ instructions to stop ash lifting from Lagoon-I(Ash Dyke stage-1) .

Therefore, you are advised to take pond ash from Lagoon-II (Ash Dyke stage-1) only at present .

This is for your kind information and necessary action please.

Regards ,
Prem Kumar ,
Manager (AU)
KBUNL , Kanti
Mob.-9425331623



//True Copy//

Public Notice regarding Closure of ash lifting from lagoon 1 of St-I Ash Dyke



[Handwritten signature]

//True Copy//



Regulation 175

22

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)

Muzaffarpur TPS

संदर्भ सं.: एमटीपीएस / मा०सं०/भू-अर्जन/आर&आर/ 780

दिनांक : 18.10.2022

सेवा में,

पुलिस निरीक्षक, सह-थानाध्यक्ष,
काँटी - मुजफ्फरपुर।

विषय : NGT के आदेश दिनांक 22.09.2022 के अनुपालन के संबंध में (Lagoon-I से संबंधित)।

आदरनीय महोदय,

NTPC, Muzaffarpur TPS के संबंधित विभाग (AU & EMG) से प्राप्त जानकारी के आधार पर उपरोक्त विषय के संदर्भ में तथ्यात्मक जानकारी आपके अवलोकन हेतु सादर प्रस्तुत है।

- 1.0 NGT के दिनांक 22.09.2022 के आदेश के अनुपालन के लिए एनटीपीसी मुजफ्फरपुर थर्मल पावर स्टेशन ने 11.10.2022 को सभी Authorised Agency को ऐश डाइक Lagoon-I से Ash Lifting का कार्य बंद करने का निर्देश दिया है तथा ऐश डाइक Lagoon-I से ऐश उठाने (including stacking, transportation) पर Immediate Effect से रोक लगाई गई है।
- 2.0 फिलहाल संबंधित विभाग से प्राप्त जानकारी के आलोक में सिर्फ Lagoon-2 से ही NHA1 & Other Authorised Agency को छाई के उठाव की अनुमति है, साथ ही Lagoon-3 जो कि अभी Operational है और प्लांट से Ash Slury उसमें ही जा रहा है मे भी दिसम्बर 2022 /जनवरी 2023 से Ash/ छाई को उठाने कि अनुमति रहेगी (Awarded Work Order/PO by NTPC).
- 3.0 अतः आप से विनम्रता पूर्वक कहना है कि NGT के उपरोक्त आदेश के अनुपालन हेतु उचित प्रशासनिक सहायता प्रदान करने की कृपया की जाए।

आपके सहयोग की कामना के साथ।

Received
By
18/10/22

सादर सहित

(निशांत कमल) 18/10/2022

वरिष्ठ प्रबंधक (एल ए/आर&आर/सी एस आर)

एनटीपीसी एमटीपीएस (काँटी बिजली)

निशांत कमल/NISHANT KAMAL

वरिष्ठ प्रबंधक/ Sr. Manager

एनटीपीसी लिमिटेड/NTPC Limited

काँटी बिजली उत्पादन निगम लिमिटेड

Kanti Bijlee Utpadan Nigam Ltd.

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मुजफ्फरपुर।
2. वरीय पुलिस अधीक्षक, मुजफ्फरपुर।

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Muzaffarpur TPS

संदर्भ सं.: एमटीपीएस /मा०सं०/मू. अर्जन/आर&आर/ 843

दिनांक : 14.12.2022

सेवा में,

आयुक्त महोदय,
तिरहुत, मुजफ्फरपुर।

विषय : काँटी प्रखंड के काँटी नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि - 22,00,000/- (रुपये बाईस लाख) का अग्रिम भुगतान किया जा चुका है।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 NGT के आदेशानुसार इस रोड के निर्माण का कार्य यथाशीघ्र (मार्च-2023 तक) पूरा करना है।
- 4.0 अतः श्रीमान से निवेदन है की सड़क निर्माण हेतु संबंधित विभाग के द्वारा जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम पूरा हो सके।
- 5.0 इसके लिए हमलोग आपके आभारी रहेंगे।

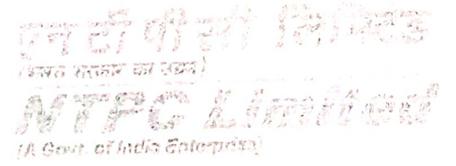
आपके सहयोग की कामना के साथ।



सादर सहित

(डा. राकेश नंदन सहाय)
अपर महाप्रबंधक (मा०सं०)
एनटीपीसी/ एमटीपीएस

डा. राकेश नंदन सहाय/Dr. Rakesh Nandan Sahay
अपर महाप्रबंधक (मा.सं.)/Addl. GM(HR)
मुजफ्फरपुर थर्मल पावर स्टेशन/MTPS, Kanti
पोस्ट: काँटी थर्मल, जिला-मुजफ्फरपुर-843130
P.O.: Kanti Thermal, Distt. Muzaffarpur-843130



Muzaffarpur TPS

संदर्भ सं.-: एमटीपीएस /मा०सं०/भू-अर्जन/आर&आर/

दिनांक : 09.12.2022

सेवा में,

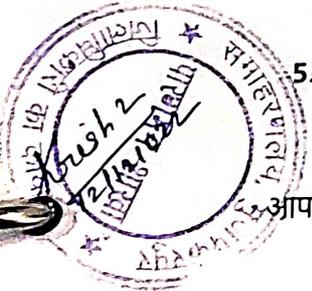
जिलाधिकारी महोदय,
मुजफ्फरपुर।

विषय : काँटी प्रखंड के काँटी नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि -22,00,000/- (रुपये बाईस लाख) का अग्रिम भुगतान किया जा चुका है।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 NGT के आदेशानुसार इस रोड के निर्माण का कार्य यथाशीघ्र (तीन महीने के अन्दर-31.03.2023 तक) पूरा करना है।
- 4.0 अतः श्रीमान से निवेदन है की सड़क निर्माण हेतु संबन्धित विभाग के द्वारा जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम यथाशीघ्र पूरा हो सके।
- 5.0 इसके लिए हमलोग आपके आभारी रहेंगे।

आपके सहयोग की कामना के साथ।

3P
09/12/2022 0/c

सादर सहित

(निशांत कमल) 09/12/2022

वरिष्ठ प्रबंधक (एल ए/आर & आर/सी एस आर

निमटीपीएस/काँटी) NISHAANT KAMAL

वरिष्ठ प्रबंधक/ Sr Manager

एनटीपीसी लिमिटेड/NTPC Limited

काँटी बिजली उत्पादन विभाग लिमिटेड

Kanti Bijlee Utpadan

प्रतिलिपि:-

1. आयुक्त महोदय, मुजफ्फरपुर के सादर सूचनार्थ।



Muzaffarpur TPS

संदर्भ सं.: एमटीपीएस /मा०सं०/भू-अर्जन/आर&आर/ 827

दिनांक : 21.11.2022

सेवा में,

जिलाधिकारी महोदय,
 मुजफ्फरपुर।

विषय : काँटी प्रखंड के काँटी नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि -22,00,000/- (रुपये बाईस लाख) का अग्रिम भुगतान किया जा चुका है।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 NGT के आदेशानुसार इस रोड के निर्माण का कार्य यथाशीघ्र (तीन महीने के अन्दर-31.03.2023 तक) पूरा करना है।
- 4.0 अतः श्रीमान से निवेदन है की सड़क निर्माण हेतु संबन्धित विभाग के द्वारा जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम यथाशीघ्र पूरा हो सके।
- 5.0 इसके लिए हमलोग आपके आभारी रहेंगे।

आपके सहयोग की कामना के साथ।

सादर सहित

(निशांत कमल) 21/11/2022

वरिष्ठ प्रबंधक (एल ए/आर & आर/सी एस आर)
 एमटीपीएस, काँटी।

निशान्त कमल / NISHANT KAMAL
 वरिष्ठ प्रबंधक (एल ए/आर & आर/सी एस आर/ Sr Manager/LAR&R and CSR)
 एनटीपीसी लिमिटेड/NTPC Limited
 काँटी बिजली उत्पादन निगम लिमिटेड
 Kanti Bijlee Utpadan Nigam Ltd.

प्रतिलिपि:-

1. आयुक्त महोदय, मुजफ्फरपुर के सादर सूचनार्थ।



एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)

Muzaffarpur TPS

संदर्भ सं.: एमटीपीएस /मांस०/भ्र-अजन/आर&आर/ 747

दिनांक : 29.09.2022

सेवा में

30

जिलाधिकारी महोदय,
मुजफ्फरपुर।

विषय : काँटी प्रखंड के काँटी नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH-28 पेट्रोल पंप के पूरब से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि - 22,00,000/- (रुपये बाईस लाख) का अग्रिम भुगतान किया जा चुका है।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 NGT के आदेशानुसार इस रोड के निर्माण का कार्य यथाशीघ्र 05.01.2023 के पहले पूरा करना है।
- 4.0 अतः श्रीमान से निवेदन है कि सड़क निर्माण हेतु सम्बंधित विभाग के द्वारा जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम यथाशीघ्र पूरा हो सके।
- 5.0 इसके लिए हमलोग आपके आभारी रहेंगे।

आपके सहयोग की कामना के साथ।



सादर सहित

Rakesh Nandan Sahay
30/9/22

डॉ. राकेश नन्दन सहाय
अपर महाप्रबंधक (मांस०)
एमटीपीएस, (काँटी बिजली)

Ramkrishna
30/09/22

प्रतिलिपि:-

1. आयुक्त महोदय, मुजफ्फरपुर-के सादर सूचनार्थ।

डॉ. राकेश नन्दन सहाय/Dr. Rakesh Nandan Sahay
अपर महाप्रबंधक (मा.स.)/Addl.GM(HR)
काँटी बिजली प्रकल्प, एन टी पी सी लिमिटेड
Kanti Bijlee, NTPC Limited
NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi-110001
Muzaffarpur Thermal, Dist. Muzaffarpur-843130

पोस्ट-काँटी धर्मल, जिला-मुजफ्फरपुर-843130(बिहार)/P.O. Kanti Thermal, Dist.Muzaffarpur-843130 (Bihar)
पंजीकृत कार्यालय: एन टी पी सी भवन, स्कोप कॉम्प्लेक्स, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110001
Registered Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi-110001
Muzaffarpur Thermal, Dist. Muzaffarpur-843130

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(A Windy Owned Subsidiary of NTPC Ltd.)

संदर्भ सं.: के०बी०यू०एन०एल०/मा०स०/भू-अर्जन/आर&आर/ 613

दिनांक :05.08.2022

सेवा में,

जिला योजना पदाधिकारी,
मुजफ्फरपुर।

विषय : काँटी प्रखंड के काँटी नगर पंचायत के NH-28 पेट्रोल पंप के पूरव से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH-28 पेट्रोल पंप के पूरव से बांध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि - 22,00,000/- (रुपये बाईस लाख) का अग्रिम भुगतान किया जा चुका है।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 NGT के आदेशानुसार इस रोड के निर्माण का कार्य यथाशीघ्र (तीन महीने के अन्दर) पूरा करना है।
- 4.0 अतः श्रीमान से निवेदन है की सड़क निर्माण हेतु जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम यथाशीघ्र पूरा हो सके। इसके लिए हमलोग आपके आभारी रहेंगे।

आपके सहयोग की कामना के साथ

सादर सहित

(निशांत कमल) 05/08/2022

वरिष्ठ प्रबंधक (एल ए/आर&आर/सी एस आर)

के०बी०यू०एन०एल०, काँटी

निशांत कमल / NISHANT KAMAL

कैंटीन इन्फ्रस्ट्रक्चर डिवीजन, एनटीपीसी

एनटीपीसी सिविल ड/NTPC, काँटी

काँटी विजली उत्पादन विभाग, सिविल

Kanti Bijee Upadan NTPC Ltd.

प्रतिलिपि-

1. जिलाधिकारी महोदय, मुजफ्फरपुर।

पोस्ट- काँटी थर्मल, जिला- मुजफ्फरपुर-843130 / P.O- Kanti Thermal, Distt.- Muzaffarpur- 843130 (Bihar) टेली/फैक्स Tel/Fax : 06223-267310

पंजीकृत कार्यालय : एन टी पी सी भवन, स्कोप कॉम्प्लेक्स, 7 इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003
Registered Office: NTPC Bhawan, SCOPE Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

कॉर्पोरेट पहचान नम्बर/ CIN- U40102DL2006GOI153167

(एनटीपीसी लिमिटेड की एक पूर्ण-स्वामित्व सहायक कम्पनी)

(A Wholly owned Subsidiary of NTPC Limited)

संदर्भ सं:- केबीयूएनएल/ मा०सं०/भू-अर्जन/ आर&आर/351A

दिनांक:-30.05.2022

सेवा में,

जिला योजना पदाधिकारी,
मुजफ्फरपुर ।

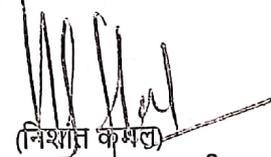
विषय:-काँटी प्रखंड के काँटी नगर पंचायत के NH - 28 पेट्रोल पंप के पूरब से बाँध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य के सम्बन्ध में।

महाशय,

- 1.0 उपरोक्त विषय के सन्दर्भ में आपके संज्ञान में यह लाना है की काँटी प्रखंड के नगर पंचायत के NH - 28 पेट्रोल पंप के पूरब से बाँध होते हुए विनोद सहनी के घर तक PCC सड़क निर्माण कार्य हेतु मार्च-2022 में राशि-22,00,000/- (रूपये बाइस लाख) का अग्रिम भुगतान किया जा चुका है ।
- 2.0 स्थानीय लोगों के द्वारा उपरोक्त कार्य को यथाशीघ्र पूरा करने के लिए अनुरोध किया जा रहा है।
- 3.0 अतः श्रीमान से निवेदन है की सड़क निर्माण हेतु जल्द से जल्द उचित कार्यवाही की जाए ताकि समय से योजना का काम यथाशीघ्र पूरा हो सके। इसके लिए हमलोग आपके आभारी रहेंगे।

आपके सहयोग की कामना के साथ ।

सादर सहित,



(निशान्त कुमार)

वरिष्ठ प्रबंधक ((एल ए/आर&आर/सी एस आर)
के०बी०यू०एन०एल०, काँटी ।

कार्यपालक अभियंता का कार्यालय
स्थानीय क्षेत्र अभियंत्रण संगठन, कार्य प्रमण्डल 02, मुजफ्फरपुर।

निविदा आमंत्रण सूचना संख्या – 13/2022-23

(केवल ई-टेंडर पद्धति के अनुसार वेबसाइट www.eproc2.bihar.gov.in पर)

1. कार्यों की विवरणी (योजना/शीर्ष/मद का नाम) : – निगमित सामाजिक दायित्व (CSR)

| ग्रुप संख्या | कार्य का नाम | प्राक्कलित राशि (लाख रुपये में) | अग्रधन की राशि (लाख रुपये में) | परिमाण – विपत्र का मूल्य (केवल ऑनलाइन मोड में भुगतान किया जाना है) (रुपये में) | बीड प्रोसेसिंग शुल्क (केवल ऑनलाइन मोड में भुगतान किया जाना है) (अप्रत्यर्पणीय) (रुपये में) | कार्य पूर्ण करने की अवधि (माह में) |
|--------------|---|---------------------------------|--------------------------------|--|--|------------------------------------|
| 01 | 02 | 03 | 04 | 05 | 06 | 07 |
| 1 | काँटी प्रखंड के काँटी नगर पंचायत अन्तर्गत एन0एच0 28 पेट्रोल पम्प के पूरब से बाँध होते हुए बिनोद सहनी के घर तक पी0सी0सी0 सड़क निर्माण कार्य। | 110.206 | 220500 | 10000 | 3540 | छः माह |
| 2 | समुदायिक स्वास्थ्य केन्द्र काँटी में PCC सड़क मुख्य द्वार एवं गार्ड रूम का निर्माण कार्य। | 35.431 | 70900 | 5000 | 590 | छः माह |

2. विज्ञापन निर्गत करने की तिथि : दिनांक – 28.02.2023
3. परिमाण विपत्र बिक्री की तिथि एवं समय : दिनांक 24.03.2023 से 28.03.23 को 3.00 बजे अपराह्न तक
(सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)
4. निविदा प्राप्ति की अंतिम तिथि एवं समय : दिनांक 31.03.2023 समय 3.00 बजे अपराह्न । (सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)
5. तकनीकी बीड खोलने की तिथि एवं समय : दिनांक 03.04.2023 समय 3.30 बजे अपराह्न
(कंडिका 4 में उल्लेखित अंतिम तिथि से दो कार्य दिवस के पश्चात् की तिथि)।
(सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)
6. वित्तीय बीड खोलने की तिथि एवं समय : सक्षम पदाधिकारी द्वारा बाद में सूचित किया जायेगा।
(सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)
7. निविदा खोलने का स्थान : सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर
8. निविदा की वैधता अवधि : 120 दिन

9. ई-टेंडरिंग की प्रक्रिया में भाग लेने हेतु संवेदकों को eproc-2 के साथ निबंधन कराना होगा, वेबसाइट पर आवश्यक निबंधन प्रपत्र उपलब्ध है। इस निबंधन से उन्हें User ID तथा Password मिलेगा। संवेदकों को DSC (Digital Signature Certificates) भी प्राप्त करना होगा। User ID, Password, DSC एवं इन्टरनेट के उपयोग से ही संवेदक ई-निविदा में भाग ले सकेंगे।

निविदा केवल ई-निविदा पद्धति के अनुसार वेबसाइट www.eproc2.bihar.gov.in पर निष्पादित किया जाएगा। ई-निविदा प्रक्रिया से संबंधित जानकारी ई-मेल आई0डी0-eproc2support@bihar.gov.in, Working Hours 8:00 am to 7:00 pm से प्राप्त किया जा

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10.

Installation of Sprinklers at lagoon 2 & 3 of St-I Ash Dyke



Lagoon # 3



Lagoon # 2

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Annexure R-7

Concrete platform & washing water arrangement for cleaning of tyres for Ash transportation vehicles at Ash Dyke



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Green Belt development at lagoon 3 of St-I Ash Dyke



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